

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.294/2011

Date of decision:06.01.2012

HON'BLE Mr. SUDHIR KUMAR, ADMINISTRATIVE MEMBER.

Achala Ram Jaipal S/o Shri Kesha Ram, aged about 57 years, R/o Quarter No.2/13, Special Bureau Complex, Subhashnagar, Pal Road, Jodhpur, at present employed on the post of Asstt. Field Officer (MT), in the office of Additional Commissioner, Special Bureau, Government of India, Subhashnagar, Pal Road, Jodhpur.

: Applicant
Mr. A.K. Kaushik, counsel for applicant.

Versus

1. Union of India through Secretary, Ministry of Home Affairs, Cabinet Secretariat, 7th Annexe Bikaner House, Shahjahan Road, New Delhi.
2. Joint Secretary (Pers.), Cabinet Secretariat, 7th Annexe Bikaner House, Shahjahan Road, New Delhi.
3. Addl. Commissioner, Special Bureau, Subhash Nagar, Pal Road, Jodhpur.

.....Respondents

**Mr. Ankur Mathur, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.**

ORDER (ORAL)

The learned counsel for the applicant has submitted that the O.A. has become infructuous because, as per the requirement of providing alternative employment under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (Act 01 of 1996), based on medical examination report, the official respondents have since already assigned alternative duties to the applicant.



2. The learned counsel for the respondents presses for the O.A. to be disposed of.

3. In view of the submission made by the learned counsel for the applicant, the O.A. is dismissed as having become infructuous. No order as to costs.



[Sudhir Kumar]
Administrative Member

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